

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-1368(PB)/2019

IN THE MATTER OF:

Vikas Tomar

.... Applicant/petitioner

v.

Rajesh Projects (India) Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Ms. Shantala Sankrit, Mr. Ateendra Saumya Singh,
Advs.

For the respondent

Mr. Sandeep Buraria, Adv.

ORDER

Additional affidavit is taken on record.

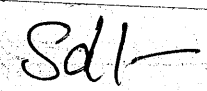
Notice of the petition.

Mr. Sandeep Buraria, learned counsel for the corporate debtor, accepts notice. A copy of the paper book shall be handed over to her during the course of the day. Vakalatnama and Board Resolution of the Corporate Debtor along with the reply shall be filed within ten days with a copy in advance to the counsel for the petitioner.

List for arguments on 26.07.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)